

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A.NO. 30 OF 1988
~~EX-ANNO~~

DATE OF DECISION 5.9.1997

Himatsing. B. **Petitioner**

Mrs. K.V. Sampat, **Advocate for the Petitioner [x]**
Versus

Union of India & ors. **Respondents**

Mr. N.S. Shevde, **Advocate for the Respondent [s]**

CORAM

The Hon'ble Mr. V. Ramakrishnan, Vice Chairman.

The Hon'ble Mr. T.N. Bhat, Judicial Member.

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lerdships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

(B)

Himatsing.B
Khalasi,
C/o. J.K. Ved,
Railway Colony
G.L. Yard, Q.376-B
Godhra 389 001.

.... Applicant.

(Advocate; Mrs. K.V. Sampat)

Versus

1. Union of India,
Represented by the
Addl. General Manager,
Re. Allahabad (U.P)
2. The Chief Project Manager,
Rly. Electrification
Pratapnagar, Baroda.
3. District Electrical Engineer
Western Railway (General)
Railway Electrification,
Railway Yard,
Pratapnagar, Vadodara.

.... Respondents

(Advocate; Mr. N.S. Shevde)

ORAL ORDER

O.A. No. 30 OF 1988

Date: 5.9.1997.

Per: Hon'ble Mr. V. Ramakrishnan, Vice Chairman.

We find that the applicant and his counsel had not been present on a number of occasions as seen from orders dated 30.6.93, 20.9.93 etc. On 8.8.97 notice was given to applicant's counsel intimating that the case has been adjourned to today as a last chance. Notice has been duly served and acknowledgement has been received. Neither the applicant nor his counsel present today also. It is clear from the above that they are not interested in prosecuting the O.A. As such, O.A. dismissed for default.

hym
(T.N. Bhat)
Member (J)

V. Ramakrishnan
(V. Ramakrishnan)
Vice Chairman